



आयकर अपीलीय अधिकरण "सी" न्यायपीठ मुंबई में।
**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "C", MUMBAI**

श्री अमित शुक्ला, न्यायिक सदस्य एवं
श्री राजेश कुमार, लेखा सदस्य के समक्ष।

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

ITA No. : 5095/Mum/2014
(Assessment year: 2010-11)

PSL Ltd, 615, Makwana Road, Marol, Andheri (East), Mumbai -400 059 PAN: AAACP 2734 K	Vs	DCIT -7(1), IT Offices, Aayakar Bhavan M K Road, Mumbai -400 020
अपीलार्थी (Appellant)		प्रत्यर्थी (Respondent)
Appellant by		Withdrawal Letter dt.04.10.2016
Respondent by		Shri Rajesh Kumar

सुनवाई की तारीख /Date of Hearing : 06-10-2016
घोषणा की तारीख /Date of Pronouncement : 06-10-2016

आदेश
ORDER

श्री अमित शुक्ला, न्यायिक सदस्य
PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against impugned order dated 10.06.2014 passed by Ld. CIT(Appeals)-14, Mumbai for the assessment year 2010-11. A letter dated 4th October, 2016 signed by the Managing Director of the assessee-company, has been filed wherein, it has been stated that, the assessee-company wants to withdraw the appeal filed before this Tribunal. The letter reads as under:

*"The Income Tax Appellate Tribunal
 4th Floor, OLC C.G.O. Building,
 101, Maharshi Karve Marg,
 Mumbai -400 020*

C-Bench

Re: Appeal No.5095/Mum-2014 For AY 2010-11

Respected Sir,

We refer to the Appeal No.5095/Mum-2014 filed against the Order passed by CIT, Mumbai.

Due to depressed market condition for company's product i.e. steel pipes the company has incurred heavy losses during the past six years. The Company had sought long-restructuring process from BIFR, New Delhi and it is in process.

In this situation we feel that we may withdraw our appeals filed before ITAT and hence the following request

We hereby withdraw our entire appeal for the assessment year 2010-11 filed against the order of CIT(A).

We submit before the Hon'ble Tribunal our above request for necessary action.

Thanking you,

*Yours faithfully,
 For PSL Limited*

*Sd/-
 (XXX)
 Managing Director"*

2. The Ld. DR also did not have any objection.

3. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 6th October, 2016.

Sd/-

(RAJESH KUMAR)

लेखा सदस्य

(राजेश कुमार)

ACCOUNTANT MEMBER

Sd/-

(अमित शुक्ला)

न्याईक सदस

(AMIT SHUKLA)

JUDICIAL MEMBER

Mumbai, Date: 6th October, 2016.

प्रति/Copy to:-

- 1) अपीलार्थी /The Appellant.
 - 2) प्रत्यर्थी /The Respondent.
 - 3) The CIT (Appeal) –13, Mumbai.
 - 4) The CIT-7, Mumbai
 - 5) विभागीय प्रतिनिधि "सी", आयकर अपीलीय अधिकरण, मुंबई/
The D.R. "C" Bench, Mumbai.
 - 6) गार्ड फाईल \
- Copy to Guard File.

आदेशानुसार/By Order

// True Copy //

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण, मुंबई
Dy./Asstt. Registrar
I.T.A.T., Mumbai

*चव्हान व.नि.स

*Chavan, Sr.PS